

and posts under the Government of India at par with other OBC candidates.

(b) and (c) Do not arise.

Uniform Tribal Policy

4405. SHRI BHAGABAN MAJHI: Will the Minister of WELFARE be pleased to state:

(a) whether Government have any proposal to formulate a uniform Tribal Policy for the country;

(b) whether the proposal has been pending with the Government since long;

(c) if so, the steps taken to implement the above proposal; and

(d) the details thereof?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) There is a uniform tribal policy in the country at present. The Tribal Sub-plan strategy has been formulated and is in operation since Fifth Five Year Plan. It has two pronged objectives, i.e. (i) socio-economic development of STs and (ii) protection of tribals against exploitation. This is in operation in 20 States/UTs viz. Andhra Pradesh, Assam, Bihar, Gujarat, Himachal Pradesh, Karnataka, Kerala, Madhya Pradesh, Maharashtra, Manipur, Orissa, Rajasthan, Sikkim, Tamil Nadu, Tripura, Uttar Pradesh, West Bengal, A & N Islands, Daman & Diu and Jammu & Kashmir.

(b) and (c) Do not arise.

(d) The State Governments/UT Adms, are required to formulate the Tribal Sub- Plans. They are to quantify funds for Tribal Sub-Plan proportionate to ST population out of their Plan Budgets. Besides, Special Central Assistance is given to States for family income generating schemes and for infrastructural development incidental thereto. Funds available from different sources like State Plan, Central Schemes / Centrally Sponsored Schemes, Special Central Assistance and institutional finance are pooled together. There are 194 Integrated Tribal Development Projects. In addition, 250 Modified Area Development Approach (MADA) pockets and 77 clusters of tribal concentration have been identified.

Adoption of Children

4406. SHRI RAHASBIHARI BARIK: Will the Minister of WELFARE be pleased to state:

(a) the approximate number of orphan children in the country;

(b) whether Government have any proposal to make suitable changes in the guidelines for adoption of Indian children;

(c) if so, the details thereof; and

(d) the steps taken to implement those guidelines?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) According of 1981 Census, the population of orphaned children below 14 years of age in the country is 37.59 million.

(b) Yes, Sir.

(c) The Ministry of Welfare had constituted a Task Force under the Chairmanship of Justice Mr. P.N. Bhagwati, to revise and reformulate the existing guidelines on adoption. The salient features of the recommendations of the Task Force are given in the statement (*see below*).

(d) The matter is under active examination.

Statement

The salient features of the main recommendations made by the Task Force are as follows:—

1. The role of the Central Adoption resource Agency, Ministry of Welfare.

(i) The original application/documents for adoption of Indian Child may be submitted by the foreign enlisted agencies directly to the recognised Indian placement agency with a photo copy to CARA. The CARA has to furnish the clearance certificate within the time frame viz. five weeks from the date of the receipt of the application to the concerned placement agency. As per existing guidelines, the foreign enlisted agencies are required to forward required application and document to CARA.

(ii) CARA may be registered under the Societies Registration Act and it shall be an autonomous body. In the exercise of its functions and powers it shall be independent of any control or interference by the Government of India save